

BOMBAY EXTENSION OF LAWS TO NON SCHEDULED (PARTIALLY EXCLUDED AREAS) ACT, 1954

68 of 1954

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BOMBAY EXTENSION OF LAWS TO NON SCHEDULED (PARTIALLY EXCLUDED AREAS) ACT, 1954

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An Act to extend certain Acts to the former partially excluded areas in the State of Bombay. Whereas, it is expedient to extend certain Acts to certain areas in the State of Bombay which were declared to be partially excluded areas under Sec. 91 of the Government of India Act, 1935, but which have not been declared to be the Scheduled Areas under the Constitution of India. It is hereby enacted in the Fifth Year of the Republic of India as follows :-

1. Short title :-

This Act may be called the Bombay Extension of Laws to Non-Scheduled (Partially Excluded) Areas Act, 1954.

2. Extension of Laws to certain areas :-

(1) All the Acts specified in the First Schedule and so much of the Acts specified in the Second Schedule as relates to matters with respect to which the State Legislature has power to make laws are hereby extended to, and shall be in force, in the areas specified in the Fourth Schedule (hereinafter referred to as the said areas.

(2) So much of the amendments made in the principal Acts specified in column I of the Third Schedule by the Acts specified in column 2 thereof as relates to matters with respect to which the State Legislature has power to make laws shall be deemed to have been made in the said principal Acts with effect from the date on which this Act comes into force and on and from the said date the principal Acts as so amended shall have effect in the said areas.

(3) All appointments, delegations, rules, regulations, bye-laws, notifications, schemes and forms made or issued or deemed to have been made or issued under the said Acts and in force shall be deemed to extend to, and be in force in, the said areas until repealed, modified or revised by any competent authority.

<u>3.</u> Commencement of Acts in areas specified in Fourth Schedule :-

Notwithstanding anything in the said Act appointing the date for commencement, the said Acts shall come into force in the said areas on which this Act comes into force.

<u>SCHEDULE 1</u> SCHEDULE <u>PART</u> PART <u>PART</u> PART

SCHEDULE 2 SCHEDULE

The Employment of Children Act, 1938 (XXVI of 1938). The Dock Workers (Regulation of Employment) Act, 1948 (IX of 1948). The Electricity (Supply) Act, 1948 (LIV of 1948). The Factories Act, 1948 LXII of 1948).

SCHEDULE 3 SCHEDULE

Principal Acts	Amending Acts
1	2
The Indian Boilers Act, 1923	The Indian Boilers (Amendment) Act,
(V of 1923).	1937 (XI of 1937).

	The Indian Boilers (Amendment) Act,
	1942 (V of 1942).
	The Indian Boilers (Amendment) Act,
	1943 (XVII of 1943).
	The Indian Boilers (Amendment) Act,
	1947 (XXXIV of 1947).
The Workmen's Compensation	The Workmen's Compensation
Act, 1923 (VIII of 1923).	(Amendment) Act, 1937 (VII of 1937).
	The Workmen's Compensation
	(Amendment) Act, 1938 (IX of 1938).
	The Workman's' Compensation
	(Amendment) Act, 1939 (XIII of 1939).
	The Workmen's Compensation (Second
	Amendment) Act, 1939 (XLII of 1939).
	The Workmen's Compensation (Second
	Amendment) Act, 1942 (1 of 1942).
	The Workmen's Compensation
	(Amendment) Act, 1946 (1 of 1946).
The Dangerous Drugs Act,	The Dangerous Drugs (Amendment)
1930 (11 of 1930).	Act, 1938 (III of 1938).
The Payment of Wages Act,	The Payment of Wages (Amendment)
1936 (IV of 1936).	Act, 1937 (XXII of 1937).
The Essential Supplies	The Essential Supplies (Temporary
(Temporary Powers) Act, 1946	Persons) Amendment Act, 1949 (XIX of
(XXTV of 1946).	1949).
	The Essential Supplies (Temporary
	Powers) Second Amendment Act, 1949
	(XLIX of 1949).

SCHEDULE 4

Areas

(1) The Shahada, Nandurbar and Taloda Talukas in the West Khandesh District. (2) The Dohad Taluka and Jhalod Mahal of the Panch Mahals District.